



\$~24 to 26

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CONT.CAS(C) 224/2016

DELHI PROSECUTORS WELFARE ASSOCIATION (REGD)

..... Petitioner

versus

RAJIV MEHRISHI & ANR

.... Respondents

WITH

- + W.P.(C) 1091/2013
- + W.P.(CRL) 1549/2009

Present: Mr. Puneet Mittal, Sr. Adv. with Mr. Krishen Kumar &

Ms.Sunita Arora, Advs. for the petitioner in Item Nos.24 to 26

Mr. Rajeev K. Virmani, Amicus Curiae with Mr. Rishabh

Bhargava & Ms. Niharika, Advs. in Item No.26

Mr. Gautam Narayan, ASC with Ms. Mahamaya Chatterjee &

Ms. Shivani Vij, Advs. for GNCTD in Item No.25

Mr. Dev P. Bhardwaj, CGSC for UOI in Item No.25

Mr. Viraj R. Datar, Adv. for DHC

Mr. Anuj Aggarwal, ASG for GNCTD with Mr. G.C.

Shyamsundar, Adv. for GNCTD in Item Nos.24 to 26

Ms. Kusum Dhalla, APP for the State in Item No.26

Mr. Naresh Kaushik & Mr. Omung Gupta, Advs. for UPSC in

Item No.26

Mr. Deekshat Kaushik, Adv. for the Intervenor in Item No.26

Mr. Sanjeev Bhandari, SPP for CBI with Mr. Prateek Kumar,

Adv. in Item No.26

Mrs. Kusum Dhalla, APP for Mr. Rahul Mehra, Standing

Counsel, GNCTD in Item No.26

CORAM:

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI





ORDER 28.03.2019

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CM APPL.15444/2017 in CONT.CAS(C) 224/2016

CM APPLs.9415/2014 & 14231/2015 in W.P.(C) 1091/2013

<u>CRL.M.As.18506/2013, 13869/2014, 14366/2014 & 11196/2015 in W.P.(CRL) 1549/2009</u>

In spite of the detailed order passed by us on 01.02.2019 and the legal principles culled-out by the Hon'ble Supreme Court in the case of *Government of NCT of Delhi vs. Union of India* 2019 SCC OnLine SC 193, particularly with regard to the issue dealing with prosecutors, the Union of India is yet to respond to the directions issued on 01.09.2015, 03.09.2015 and subsequently on 01.02.2019 and inform this Court as to what steps have been taken by the Union of India for allotment of budgetary sanction, revision of pay-scales and various other issues connected thereto.

Union of India is directed to file the counter affidavit positively before the next date of hearing, failing which the Secretary of the Department concerned shall remain present before this Court.

In the meanwhile, Registrar General of this Court may proceed with the scheme of imparting training and take requisite steps for providing adequate space to the prosecutors in various court complexes in Delhi.

List on 23.04.2019.

CHIEF JUSTICE

ANUP JAIRAM BHAMBHANI, J

MARCH 28, 2019/ns